

Allocation of additional natural gas to IFFCO plant at Kalol

3299. SHRI A. ELAVARASAN: Will the Ministry of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Rs. 4,660 crore expansion programme of IFFCO's urea manufacturing plant at Kalol, Gujarat has been delayed by almost three years due to non-allocation of additional quantity of natural gas;

(b) if so, the details thereof;

(c) whether IFFCO had completed all formalities including environmental and other clearances, tie-up technology with Italy's Snamprogetti for urea and Halder Topsoe for ammonia plants long back; and

(d) if so, the steps taken by Government to allocate additional natural gas to the prioritized fertilizer sector unit of IFFCO to complete its target of producing 14 lakh tonnes of urea?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) In 2008, IFFCO proposed to set up ammonia-urea expansion project at Kalol-Gujarat for production of 1.39 Million Tonne of urea. IFFCO requested for allocation of 2.9 mmscmd of natural gas and the same has been forwarded by the Department of Fertilizers to Ministry of Petroleum & Natural Gas for allocation.

(c) Environmental clearance for the project has been obtained by IFFCO. Preliminary engineering has been done by Halder Topsoe for ammonia and Snamprogetti for urea and utilities. IFFCO has intimated that final consultation will be done after allocation of gas for project.

(d) Ministry of Petroleum & Natural Gas has intimated that it was decided in the meeting of Empowered Group of Ministers (EGoM) on pricing and commercial utilization of Gas under NELP held on May 28, 2008 that demand emanating beyond 2008-09 from de-bottlenecking of and expansion of fertilizers plants, conversion of naphtha based & fuel oil based fertilizer based plants and revival of closed fertilizer plants would be given highest priority at that stage and will be met from production in subsequent years. Further, in the EGoM meeting held on October 27, 2009, it was decided that such plants would be supplied natural gas as and when they are ready to utilize the gas,

subject to availability. In the last meeting of EGoM held on July 28, 2010, the EGoM has noted the projections regarding total availability of indigenous natural gas from all sources in the coming years, wherein the additional requirement of natural gas projected by Department of Fertilizers on account of conversion of existing naphtha based and fuel oil based urea plants to gas, expansion of & revamp of existing plants, revival of closed units and Greenfield units was also noted by the EGoM.

Revival package for closed fertilizer units

3300. SHRIMATI T. RATNA BAI:

SHRI MOHD. ALI KHAN:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government is working on revival package for eight closed fertilizer units owned by FCI and HFC; and

(b) if so, the details thereof and the present position thereof especially for Ramagundam Unit in Karimnagar in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) Yes, Madam. The Cabinet Committee on Economic Affairs in its meeting held on 4th August 2011 considered the matter relating to revival of the five units of Fertilizer Corporation of India Limited (FCIL) including its Ramagundam Unit in Karimnagar, Andhra Pradesh and 3 closed units of Hindustan Fertilizer Corporation Limited (HFCL) and approved the proposal for their revival with the stipulation that Board for Industrial and Financial Restructuring (BIFR) proceedings be expedited and thereafter, the matter including changes, if any, required in bid parameters, be placed before the Committee for a final decision. Under the proposed revival, the consortium of National Fertilizers Limited and Engineers India Limited has been nominated to take up the revival of the Ramagundam Unit through a joint venture.

Laws to fight cyber crimes

†3301. DR. RAM PRAKASH: Will the Minister of COMMUNICATION AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether there are strict law or technical skills at national level to fight cyber crimes and related problems;

†Original notice of the question was received in Hindi.